

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the 04nd day of April, 2019

Present:

**Hon'ble Ms. Ajanta Dayalan, Member (A)
Hon'ble Rakesh Sagar Jain, Member (J)**

Delay Condonation Application No. 472/2019

**In
Original Application No. 330/177 of 2019
(U/S 19, Administrative Tribunals Act, 1985)**

Vishwajit Yadav
S/o Sri Nand Lal Yadav
R/o Village Saram,
Post Harpur, District Gorakhpur.

.....Applicant.

By Advocates – Shri Arun Kumar Pandey

V E R S U S

1. Union of India through Secretary Indian Railways Govt., New Delhi.
2. The General Manager, North Eastern Railway, Gorakhpur.
3. Railway Recruitment Cell, North Eastern Railway, Gorakhpur, through Sahayak Karmik Adhikari.

..... Respondents.

By Advocate : Shri Pramod Kumar Rai

O R D E R

Delivered by Hon'ble Ms. Ajanta Dayalan, Member (A) :

Shri Arun Kumar Pandey, learned counsel for the applicant and Shri Pramod Kumar Rai, learned counsel for the respondents are present.

2. Counsel for the applicant states that an advertisement was issued by the respondent No. 2 on 15.12.2010 for filling up 5798 posts and the result was declared on 17.11.2012 (Annexure A-I) in which the applicant was found successful and call letter was issued to him for verification of documents as well as Physical Examination Test. However, later the applicant came to know that he was selected in the category of extra 20% and was finally not offered appointment. He also came to know that some other candidates who were selected in the category of extra 20% were offered appointment. He made a representation dated 04.10.2016 Annexure A4 to the department; but he has not received any reply so far from the department.

3. Counsel for the applicant states that he will be satisfied in case his representation dated 04.10.2016 (Annexure-4) is decided in a time bound manner.

4. Counsel for the respondents have no objection to this limited prayer of the applicant.
5. In view of limited prayer made by counsel for the applicant, competent authority amongst the respondents' department i.e. respondent No. 2 is directed to consider and decide the representation dated 04.10.2016 (Annexure A-4) by passing a reasoned and speaking order, within a period of three months from the date of receipt of certified copy of this order. The order so passed shall be communicated to the applicant.
6. The disposal of the O.A. in the above manner is not to be construed as any expression or opinion on the merits of the case.
7. Accordingly, O.A. as well Delay Condonation Application are disposed of. No order as to costs.

**(RAKESH SAGAR JAIN)
MEMBER-J**

**(AJANTA DAYALAN)
MEMBER -A**

/Shashi/